

HABILITATION (SHR G. VENKAT-SWAMY) I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (i) The Employees' Provident Funds (Seventh Amendment) Scheme, 1972, published in Notification No G S R 1419 in Gazette of India dated the 25th November, 1972
 - (ii) The Employees Provident Funds (First Amendment) Scheme, 1973, published in Notification No G S R 63 in Gazette of India dated the 20th January 1973 [Placed in Library See No 4217/73]
- (2) A copy of the Payment of Gratuity (Central) Rules 1972 (Hindi version) published in Notification No G S R 1488 in Gazette of India dated the 25th November, 1972, under sub-section (2) of section 15 of the Payment of Gratuity Act 1972 [Placed in Library See No. LT-4218/73]
- (3) A Copy of the Report of Inquiry (Hindi and English versions) on fatal accident on the 5th June, 1972, at Deposit No 5 Project of Bailadilla Iron Ore Project of the National Mineral Development Corporation [Placed in Library. See No LT-4219/73]

13 50½ hrs

PUBLIC ACCOUNTS COMMITTEE
SIXTY-FOURTH REPORT

SHRI SEZHIYAN (Kumbakonam):
I beg to present the Sixty-fourth Re-

port of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-first Report relating to Ministry of Works and Housing.

RAILWAY CONVENTION COMMITTEE

SECOND REPORT

SHRI R K SINHA (Faizabad) I beg to present the Second Report of the Railway Convention Committee, 1971 on 'Suburban Services'

13 51 hrs

FOREIGN EXCHANGE REGULATION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI SATISH CHANDRA (Bareilly) I beg to move

That this House do further extend upto the 30th April, 1973, the time for the presentation of the Report of Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservations of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country "

MR SPEAKER The question is:

"That this House do further extend upto the 30th April, 1973, the time for the presentation of the Report of Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign ex-